

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH
AT HYDERABAD

D.A.No.708 of 1997.

DATE OF ORDER:10-9-1998.

Between:

Smt.Zameel Fatima.

.. Applicant

and

1. Asst.Superintendent of Post Offices,
Hyderabad, West Sub Division,
Hyderabad-1.

2. Sr.Superintendent of Post Offices,
Hyderabad City Division,Hyderabad-1.

3. Sri Rajanil Ashok Kumar,
s/o & age not known,EDSV,
Sitarampet, Hyderabad-1.

(R-3 is impleaded as per Court Order
dated:25-11-97 in MA.No.1118/97).

.. Respondents

COUNSEL FOR THE APPLICANT :: Mr.S.Ramakrishna Rao

COUNSEL FOR THE RESPONDENTS:: Mr.N.R.Devaraj

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN)

AND

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER (JUDL)

: ORDER :

ORAL ORDER (AS PER HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER))

Heard Mr.S.Ramakrishna Rao for the Applicant and Mr.U.V.Satyanarayana for Mr.N.R.Devaraj for the Respondents. Earlier notice sent to R-3 returned unserved stating that R-3 was not available. Subsequently, the learned Counsel for the Applicant had also sent a notice to R-3 through Registered Post. He had produced the Receipt of 31-8-1998. Even today the acknowledgment has not been received. In the circumstances, it is deemed that notice to R-3 has been served.

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2. The applicant in this OA had applied for the post of EDSV, Sitarampet.

3. The facts and circumstances of this case are similar to the facts and circumstances in O.A.No.706 of 1997, decided on 2-3-1998.

4. The respondents on failure on the part of the Employment Exchange to sponsor eligible candidates, had issued notification on 2-12-1996. Subsequently, the Employment Exchange appears to have ^{had} correspondence with the respondent-authorities, ^{and later} had sent a list of eligible candidates. This fact was considered and we directed the respondent-authorities to consider the candidates who submitted their candidature in response to the notification dated: 2-12-1996.

5. Hence, the directions given in the O.A.No.706 of 1997 are applicable to this case also.

6. Hence, we direct the Respondent No.1 to select suitable candidate from amongst those who had applied in response to the notification dated: 2-12-1996 and to fill up the post of EDSV by a regularly selected candidate. Till such time the regularly selected candidate is posted as EDSV, Sitarampet, the Respondent No.3 shall be treated as a provisional appointee of the said post office.

7. With the above direction, the OA is disposed of.
No costs.


B.S.JAI PARAMESHWAR)

MEMBER (JUDL)

10.9.98

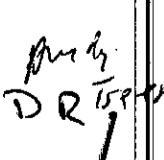

(R.RANGARAJAN)

MEMBER (ADMN)

Dated: this the 10th day of September, 1998

Dictated to steno in the Open Court


D.N.


D.R. TSP

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Copy to:

1. Asst. Superintendent of Post Offices,
Hyderabad West Sub Division, Hyderabad.
2. Sr. Superintendent of Post Offices,
Hyderabad City Division, Hyderabad.
3. One copy to Mr. S. Ramakrishna Rao, Advocate, CAT, Hyderabad.
4. One copy to Mr. N. R. Devraj, Sr. GSC, CAT, Hyderabad.
5. One copy to HBSJP, M(3), CAT, Hyderabad.
6. One copy to D. R(A), CAT, Hyderabad.
7. One duplicate copy.

YLKR

II COURT

TYPED BY
ACCOMPANYED BY

CHECKED BY
APPR VED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI C.S. JAI PARAMESHWAR:
M(J)

DATED: 10/9/98

ORDER/JUDGMENT

M.A/R.A/C.P.NO.

in
CRA. NO. 708/97

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS ✓

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLR

